

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

31. **IA-3416/2023 IN C.P. (IB)/398(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.09.2023**

NAME OF THE PARTIES: Saraswati Wire & Cable Industries
Vs.
Dhanlaxmi Electricals Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. RULE 11 OF NCLT, 2016.

ORDER

1. Mr. Devendra R. Dhanesha, Ld. Counsel for the Operational Creditor present. None present for the Corporate Debtor.
2. Record reveals that vide order dated 10.07.2023, Corporate Debtor was granted two weeks to file reply and also indicated that if the Corporate Debtor failed to file reply within the given time, the matter will be heard on the merits. Thereafter, the matter was listed on 07.08.2023 and the Corporate Debtor was again granted two weeks to file reply. As on date, no reply is filed on record. Therefore, the right to file reply is **forfeited**.
3. List this matter for further consideration on **12.10.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)